

(2022) 04 CAT CK 0047

In the Central Administrative Tribunal

Case No : Original Application No. 330, 00377 Of 2022

Devender Kumar

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 29-04-2022

Acts Referred:

Citation : (2022) 04 CAT CK 0047

Hon'ble Judges : Tarun Shridhar, Member (A)

Bench : Single Bench

Advocate : Pragya Pandey, Shreshth Jain, Ashwini Kumar, Kamleshwar Singh

Final Decision : Dismissed

Judgement

Tarun Shridhar, Member (A)

1. Ms. Pragya Pandey, learned counsel for the applicant and Shri Chakrapani Vatsyayan, on behalf of Shri Kamleshwar Singh, learned counsel for the respondents, are present.

2. This Original Application has been listed by way of a Supplementary List on account of the mention made by the learned counsel for the applicant.

3. Ms. Pragya Pandey, learned counsel for the applicant submits that on account of certain developments and to address certain infirmities, she wishes to withdraw this original application so that she may file a fresh better drafted O.A.

4. In view of the oral submission made by the learned counsel for the applicant Ms. Pragya Pandey, the instant original application is dismissed as withdrawn with a liberty to the learned counsel for the applicant to file a fresh better drafted O.A.

5. Accordingly, O.A. No. 377 of 2022 is dismissed as withdrawn.

6. There shall be no order as to costs.